

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 309/MP/2013

- Subject : Petition under Clause (7) of Regulation 5 of the CERC (Unscheduled Interchanges and Related Matters, Second Amendment) Regulations, 2012, read with Section 113 of the CERC (Conduct of Business) Regulations, 1999 as amended thereto, the removal of cap rate applied on infirm power injected by 726.6 (2X363.3 MW) Palatna combined cycle gas Based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project
- Date of Hearing : 6.2.2014
- Coram : Shri Gireesh B.Pradhan, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : ONGC Tripura Power Company Limited (OTPC)
- Respondents: : NERPCO and 8 others
- Parties present : Shri Arun Ch. Sharma, OTPC
Shri Amit Dabas, OPTC

Record of Proceedings

The representative of petitioner submitted that the first unit of the OPTC Palatana Project was synchronized with NER grid on 22.10.2012 and since then infirm power is being injected into the grid by the petitioner. The accounting of infirm power is being done as per Regulation 11 of the Terms and Conditions of Tariff Regulations, 2009 and NERLDC accounts of infirm power. He submitted that the petitioner is using Non-APM gas as fuel, however NERLDC is applying the APM gas cap rate of ₹2.60 applicable to UI injection prior to COD. APM cap rate is not applicable to the petitioner. There is no specified cap rate provided for injection of infirm power in the grid for a non-APM gas based generating station in the CERC (Unscheduled Interchanges and Related Matters,



Second Amendment) Regulations, 2012. He also submitted that the prevailing UI rate may be allowed for the infirm power injected by the petitioner.

2. The representative of the petitioner submitted that the matter was taken up with NERPC who advised the petitioner to approach the Commission in this regard.

3. After hearing the representative of the petitioner, the Commission directed to issue notice to the respondents who shall file their reply by 7.3.2014, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 21.3.2014.

4. The petition shall be listed for hearing on 27.3.2014.

By order of the Commission
Sd/-

(T. Rout)
Chief Legal

